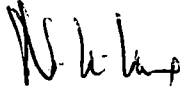

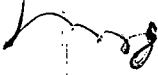


## C. A. T. Bench, JAIPUR

Date of Order	CP 46/94(TA 2229/86) Orders
20.10.94	<p>Mr. J.K. Kaushik - Counsel for the applicant.</p> <p>Mr. Manish Bhandari - Counsel for the respondents.</p> <p>Heard the learned counsel for the parties.</p> <p>2. From the perusal of the Annexure A-5, dated 5.1.94, it is clear that in the right spirit the order has been complied with and there is a specific mention that from the date of appointment, i.e. 25.6.65, the applicant may be treated as a member of the Scheduled Caste. Some consequential reliefs have been given. There may be some dispute about the consequential reliefs so given and it may give a fresh cause and it cannot become a part of this petition. Contempt notices are discharged.</p> <div><div><p> ( N.K. VERMA ) Administrative Member</p></div><div><p> ( D.L. MEHTA ) Vice-Chairman</p></div></div>

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